

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 125/MP/2024
along with IA No. 21/2024

Subject : Petition under Sections 79(1)(f) of the Electricity Act, 2003 read with Regulation 17 of the CERC (Terms and Conditions of Tariff), Regulations, 2019--Interlocutory Application seeking interim order staying the demand raised by the Respondent NTPC vide invoice dated 22.12.2023 and restrain the Respondent from raising invoices on the Petitioner/ Applicant in rests of Dadri-I Plant for the period from 1.12.2020 onwards.

Petitioner : NDMC Ltd

Respondents : NTPC

Date of Hearing : **30.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Anil K. Airi, Senior Advocate, NDMC
Shri Saad Shervani, Advocate, NDMC
Shri Amal, Advocate, NDMC
Shri Mudit Ruhella, Advocate, NDMC
Ms. Swapna Seshadri, Advocate, NTPC

Record of Proceedings

At the outset, the learned Senior counsel for the Petitioner submitted in terms of the directions of the Commission vide ROP of the hearing dated 27.9.2024, both parties have filed their written submissions, stating that the dispute involved in the present petition relates to a 'tariff dispute' and the Commission shall adjudicate the dispute under section 79(1)(f) of the Electricity Act, 2003. This was also confirmed by the learned counsel for the Respondent.

2. The learned Senior counsel for the Petitioner and the learned counsel for the Respondent summarized, in brief, the issues involved in the matter and the stand of the respective parties on the same and pointed out that since elaborate arguments in the matter have been completed, the Commission may reserve its orders in the petition, after permitting the parties to file their written note of arguments, on merits.

3. The Commission, after hearing the parties, accepted the request and permitted both the parties to file their written note of arguments (not exceeding three pages) on merits by **20.1.2025**, after serving a copy to the other side.



4. Subject to the above, the order in the Petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

